

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1172/2012

JASBIR @ NANHA

Appellant(s)

VERSUS

STATE OF HARYANA

Respondent(s)

Date : 13-03-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mr. Nikilesh Ramachandran, AOR [N.P.]

For Respondent(s) Mr. Rakesh Mudgal, A.A.G.
Mr. Dinesh Mudgal, Adv.
Dr. Monika Gusain, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. None appears for the appellant.
2. Learned counsel appearing for the State of Haryana is present.
3. Since the appeal has been listed for hearing before the regular Bench after nearly a decade, we are inclined to grant one opportunity to the appellant to place his version.
4. Re-list the appeal after four weeks.
5. We may consider the desirability of appointing an Amicus Curiae in the event the appellant is not represented on the next date.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)